

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 87967 OF 2017

[Arising out of Order-in-Appeal No: PUN-EXCUS-001-474/2017-18 dated 11th October 2017 passed by the Commissioner of Central Tax (Appeals-I), Pune.]

Finolex Cables Ltd
26-27 Mumbai-Pune Road, Pimpri, Pune - 411018

... *Appellant*

versus

Commissioner of Central Excise
Pune – I
41-A F Wing, ICE House, Sassoon Road, Pune - 411001

...*Respondent*

WITH

EXCISE APPEAL NO: 86306 OF 2018

[Arising out of Order-in-Appeal No: NGP/EXCUS/000/APPL/652/17-18 dated 9th January 2018 passed by the Commissioner of Central Excise & GST (Appeals), Nagpur.]

Grindwell Norton Ltd
G-52 MIDC, Butibori, Nagpur

... *Appellant*

versus

Commissioner of Central Excise & Service Tax
Nagpur – I
Telangkhedi Road, Civil Lines, Nagpur - 440001

...*Respondent*

APPEARANCE:

None for appellants

Shri NN Prabhudesai, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A/ 86000-86001/2021

DATE OF HEARING:	26/03/2021
DATE OF DECISION:	26/03/2021

PER: C J MATHEW

Appellants had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificates had been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Operative Part of the Order Pronounced in Open Court on 26th March 2021)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)